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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA)No. 68 of 1988

Bhura Singh

applicant.

Versus

Deputy Collector(P&E)Customs and
Central Excise and others.

Respondents.

Hon'ble D S Misra,A.M.

Hon'ble G S Sharma,J.M.

In this application under Section 19 of the A.T.Act XIII of 1985, the applicant has challenged the order dated 13.11.1987 terminating the services of the applicant .

2. At the admission stage,learned counsel for the applicant cited that the order of termination was an appealable order and that the applicant had not filed any appeal to the appellate authority against the impugned order of termination. As the applicant has not availed of the departmental remedy available to him for the redressal of his grievance and as the applicant has also failed to indicate any special circumstance dispensing with this provision, the application is not maintainable under Section 20 of the A_T Act,1985.

We accordingly reject the application at the admission stage.

Bhura
A.M. 27/3/88

G.S.Sharma
J.M. 27/3/88

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